

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 21/2018 in  
O.A. No.1733/2015

This the 19<sup>th</sup> day of April, 2018

**Hon'ble Mr. Justice Dinesh Gupta, Chairman  
Hon'ble Mr. K.N.Shrivastava, Member (A)**

1. Mahesh Dutt Pandey  
S/o Shri Chandra Bhushan Pandey  
Aged about 48 years,  
TGT, Eng.
2. Jamna Das,  
S/o Kanhaiya Lal,  
Aged about 53 years,  
TGT, Math
3. Prakash Vir,  
S/o Baldev Singh,  
Aged about 47 years,  
TGT, Eng
4. Ramesh Chandra  
S/o Shri Bal Govind,  
Aged about 51 years,  
TGT, Sanskrit
5. Yogendra Singh Meena,  
S/o Dr. R.L. Singh,  
Aged about 40 years,  
TGT, Drawing
6. Jai Bhagwan Singh Kundu,  
S/o Shri Ramphal Singh Kundu,  
Aged about 49 years  
TGT, SST
7. Arvind Kr. Singh,  
S/o Shri Baktawar Lal,  
Aged about 56 years,  
TGT, SST.
8. Anil Kr. Pandey,  
S/o Shri Shivanand Pandey  
Aged about 47 years,  
TGT Math.

All Posted in GBSSS,  
Begumpur, Delhi-86

(By Advocate: Mr. Ranjit Sharma)

- Applicants

VERSUS

1. Shri S.N.Sahay,  
The Finance Secretary,  
Govt. of NCT of Delhi,  
New Secretariat, I.T.O.,  
New Delhi-01.
2. Smt. Punya Salila Srivastava,  
The Principal Secretary,  
Govt. of NCT, Delhi,  
Old Secretariat, Delhi-54
3. Smt. Saumya Gupta,  
Director of Education  
Govt. of NCT, Delhi,  
At Old Secretariat, Delhi-54

- Respondents.

(By Advocate: Sh. R.N.Singh for respondent No.1  
Ms. Harvinder Oberoi for respondent No.2 & 3)

**ORDER (ORAL)**

**Justice Dinesh Gupta, Chairman**

Heard the learned counsel for the parties.

2. Learned counsel for respondents filed a compliance affidavit through which it is stated that they have complied with the order passed by this Tribunal. They have also annexed a document showing the refixation of the salary of the applicants. Learned counsel for respondents, however, submitted, on instructions from the departmental representative Sh. J.N.Agarwal, District Education Officer, who is present in the Court that they have already prepared the details of the salary of the applicants and it will be paid to them within four weeks. Since the respondents have

complied with the order passed by this Tribunal, there is no wilful disobedience of the order passed by this Tribunal. Accordingly, CP is closed. Notices are discharged.

(K.N.Shrivastava)  
Member (A)

(Justice Dinesh Gupta)  
Chairman

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